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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 119/10/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017**

Name of the Company: Jayeshkumar Arvindbhai Popat  
(Jalaram Cotton & Proteins Ltd.)  
V/s.  
Kotak Mahindra Bank Ltd. & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MOHIT GUPTA	ADV	Corporate debtor	Mohit Gupta
2.	KARAN VALECHA	ADV	Corporate debtor	Karan
3.	LALIT N PATEL	ADVOCATE	RESP. No. 1	

**ORDER**

Learned Advocate Mr. Mohit Gupta with Learned Advocate Mr. Karan Valecha i/b A.R. Gupta & Associates present for Corporate Debtor/ Petitioner. Learned Advocate Mr. Lalit Patel present for Respondent No.1. None present for Respondent (HDB Finance). None present for Respondent (Tata Capital Financial Services Ltd).

Learned Counsel appearing for petitioner filed copy of the order dated 06.11.2017 passed by the Hon'ble High Court of Gujarat where by winding up petitions CP 388/2015 and CP 389/2015 was withdrawn.

Petitioner shall file copy of order passed by DRT in OA 91/2016 and petitioner shall file copy of execution petition in respect of award passed by arbitrator in Arbitration petition no. TTPL/88/2016 dated 16.03.2016.

List the matter on 09.11.2017 for filing the above said documents.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 07th day of November, 2017.